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WP-21960-2025

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF ON THE 23rd OF JULY, 2025

WRIT PETITION No. 21960 of 2025

HARI SINGH

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Ambuj Jain, learned counsel for the petitioner.

Dr. Shri S. S. Chouhan, learned Government Advocate for the respondent/State.

ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

- 1. The Corpus has been produced by Shri Sahab Singh Ivaney, Sub Inspector, Shri Ramesh Kumar, Head Constable 2824, Ms. Sheela Dangi, Constable-2462 Police Station Barasiya, District Bhopal.
- 2. The corpus is aged 17 years and 11 months. On the statement of the corpus, a case under BNS has been registered against respondent no.5 and the proceedings are pending. Corpus states that she wishes to stay with her mother.
- 3. Mother of corpus is also present and she is also willing to take her daughter back.
 - 4. In view of the above, the custody of corpus is handed over to the parents.
 - 5. The petition is accordingly disposed of.

(SANJEEV SACHDEVA) CHIEF JUSTICE (VINAY SARAF) JUDGE



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